

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

Original Application No. 488 of 2003.

Allahabad this the 07th day of May 2003.

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Baij Nath
Son of Ram Narain
Resident of Village Kohada,
P.O. Aurahi Tehsil and District Jaunpur.

.....Applicant.

(By Advocate : Sri A.R. Dwivedi,)

Versus.

1. Union of India
through General Manager
Baroda House, New Delhi.
2. Station Superintendent Northern Railway
Station, Jaunpur.
3. Assistant Works Officer-II
Northern Railway, Lucknow.
4. Inspector Works Northern Railway
Jaunpur.

.....Respondents.

(By Advocate : Sri A.K. Gaur)

O R D E R

By this O.A. filed under section 19 of Administrative Tribunals Act 1985, the applicant has prayed for direction to the respondents to regularise the service of the applicant as Class IV employee.

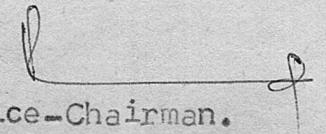
2. The facts of the case are that the applicant was appointed as Casual Labour on 07.09.1971 as stated by him in para 4(ii). It has also been submitted that screening was held on 19.01.1990 in which the applicant ~~was~~ participated but he was not regularised. Thus, the cause



of action ^{had} arisen to the applicant in 1990. This O.A. has been filed on 17.04.2003 i.e., after more than 12 years.

3. In the circumstances, this O.A. is highly time barred and accordingly rejected.

4. There will be no order as to costs.


Vice-Chairman.

Manish/-